

ITEM NO.24

REGISTRAR COURT. 1

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. APARNA AJITSARIA

Petition(s) for Special Leave to Appeal (C) No(s). 23988/2023

SANJU @ SANJAY KHATIK (SONKAR) & ORS. Petitioner(s)

VERSUS

SANTOSH YADAV & ORS. Respondent(s)

Date : 25-04-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Akshat Shrivastava, AOR

For Respondent(s)

Dr. Sudhir Bisla, Adv.
Ms. Sumitra, Adv.
Mr. Satyendra Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on respondent No.1 but none has entered appearance.

Ld. Counsel for the petitioner is granted two weeks' time to take fresh steps and file fresh particulars in respect of the unserved respondent No.2.

Respondent No.3 has failed to file counter affidavit, despite last opportunity having been granted. Ld. counsel for the said respondent prays for and is granted four weeks' time, as last and final opportunity, for filing counter affidavit. If counter affidavit is filed within the time granted, be taken on record else further opportunity stands declined.

List again on 31.7.2024.

APARNA AJITSARIA
Registrar